Lack of separate toilet facilities for girls in Government schools

3358. SHRI PIYUSH GOYAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the reason for poor attendance of girls in schools is lack of separate toilet facilities;
 - (b) if so, the details thereof;
- (c) the number of toilets that have been constructed during last three years in Government schools for girls to encourage attendance, State-wise; and
 - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Poverty, cultural practices, gender issues and facilities for girls are some of the reasons for poor attendance of girls in schools. Sarva Shiksha Abhiyan (SSA) provides for construction of separate toilets for boys and girls in all new school buildings constructed under the programme. Existing school buildings are provided toilets from Total Sanitation Campaign implemented by the Ministry of Rural Development. Under SSA, 4.55 lakh schools have been sanctioned toilets (common toilets and separate girl toilets) since inception of the programme in 2001.

(c) and (d) A State-wise statement showing number of toilets for boys and girls constructed during last three years is given in statement.

Statement

Toilets constructed during last 3 years in Government

Schools for girls and boys

SI. No.	State	Toilets Constructed (1.4.2008 to 31.03.11)	
1	2	(1.4.2006 to 31.03.11)	
1	Andhra Pradesh	12587	
2	Arunachal Pradesh	845	
3	Assam	14655	

1	2	3	
4	Bihar	11247	
5	Chhattisgarh	7460	
6	Goa	287	
7	Gujarat	1626	
8	Haryana	6765	
9	Himachal Pradesh	7164	
10	Jammu & Kashmir	1675	
11	Jharkhand	5210	
12	Karnataka	21275	
13	Kerala	5536	
14	Madhya Pradesh	14044	
15	Maharashtra	1462	
16	Manipur	0	
17	Meghalaya	0	
18	Mizoram	2666	
19	Nagaland	687	
20	Orissa	2990	
21	Punjab	2033	
22	Rajasthan	19797	
23	Sikkim	437	
24	Tamil Nadu	4778	
25	Tripura	1154	
26	Uttar Pradesh	1537	

1	2	3
27	Uttarakhand	7286
28	West Bengal	18547
29	Andaman & Nicobar Islands	57
30	Chandigarh	5
31	Dadra & Nagar Haveli	191
32	Daman & Diu	13
33	Delhi	161
34	Lakshadweep	20
35	Puducherry	0
	Total SSA	174197

New rules and regulations for technical education

3359. SHRI A. ELAVARASAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether private management schools have strongly protested the technical education regulators and new rules that forbid them to conduct entrance examination and give State Governments control over the fee they charge;
- (b) if so, whether Government has received any representation regarding these new rules; and
 - (c) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes Sir. A few private management schools have filed cases in the Hon'ble High Court and Supreme Court in the matter of mode of admission and the fee to be charged specified through All India Council for Technical Education (AICTE) notification No. 37-3/Legal/2011 dated 10.12.2010 and *inter-alia* defined *vide* public notice Legal 12(06)/2010 dated 24.12.2010 the process for admitting students and fees to be charged for various post graduate diploma courses in management for academic year 2011-12.